

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:2218  
ANSWERED ON:07.12.2011  
UPSC RECOMMENDATION FOR APPOINTMENT IN DGCA  
Argal Shri Ashok

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether any person was recommended by the Union Public Service Commission (UPSC) for the post of `Director Aviation Training1 in the Directorate General of Civil Aviation (DGCA);
- (b) if so, whether that person fulfilled all the requisites for the post;
- (c) if so, whether the appointment after being approved by the appointing authority was withheld on the basis of an anonymous complaint;
- (d) if not, whether permission was taken by the Government from Central Vigilance Commission for taking action on that anonymous complaint;
- (e) if not, the reasons therefor; and
- (f) the reasons for which the appointment has been withheld?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) & (b): Yes, madam.

(c) to (f): After the receipt of recommendation from Union Public Service Commission (UPSC) for appointment to the post of Director (Flying Training) in Directorate General of Civil Aviation(DGCA), a complaint was received in the Ministry. On this, report from DGCA was sought. Based on the report, it was decided with the approval of the appointing authority to refer the case to UPSC for recommending another suitable candidate from the reserve panel. The person earlier recommended by UPSC has filed a case in Central Administrative Tribunal (CAT), Principal Bench, New Delhi and the matter is presently sub-judice. As regards permission from Central Vigilance Commission (CVC), it is stated that CVC comes into picture only when complaint pertains to an existing Government Officer of Group A` status. In this case, since no offer of appointment was issued, the person was not a Government servant and hence not within the jurisdiction of CVC.